

**Sardar Swaran Singh:** We should remember that these catch-words and phrases are not of any great value. I can also use adjectives but I have decided to give a dispassionate picture without taking any credit—nor am I prepared to take any discredit because at the time when these agreements were entered into all these things were fully looked into—and this show of wisdom after the event is something which does not behave responsible sections of the people of our country.

Then, I do not know wherefrom my friend took this figure of 10 per cent. increase on costs. This is a point which requires looking into because this 10 per cent addition on cost is a factor which is not taken up blindly. This is one of the points which require looking into.

Figures were mentioned with regard to the actual profits of the Burmah Shell Refineries. Those figures have been published in a report and, as I have already indicated, those points are being scrutinised by Government.

Another point has been raised as to how much has been reinvested. Actually it is a fact which has been stated on the floor of this House by Shri K. D. Malaviya that some of these oil companies are very much interested in asking for exploration and exploitation concessions and they are actually doing also a certain amount of exploration work.

**An Hon. Member:** With what profits?

**Sardar Swaran Singh:** Business people do expect profits, unless we are able to start them in the public sector. As has been stated in my statement earlier, it is quite possible that the new Refineries that may be set up may have a predominant Government participation. As time is running short I beg to conclude.

Several Hon. Members—rose.

**Mr Deputy-Speaker:** Half an hour discussion could not be extended to be an hour's discussion. I am sorry it is not possible now. The hon. Members should have left some time for the Minister.

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**BIHAR AND WEST BENGAL  
(TRANSFER OF TERRITORIES)  
BILL**

**EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE**

**The Minister in the Ministry of Home Affairs (Shri Datar):** On behalf of Pandit Govind Ballabh Pant, Chairman of the Joint Committee, I beg to move that the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith be further extended upto the 11th August, 1956.

**Shri K. K. Basu:** What is the reason for asking for this extension?

**Shri Datar:** The reason is that some hon. Members of the Joint Committee, who had appended their signatures to a dissenting report, have requested that the report should not be published today because they wanted to go through it. I may point out to this House....

**Shri T. B. Vittal Rao:** I believe not about Bihar-West Bengal merger.

**Mr. Deputy-Speaker:** It is only about the transfer of territories from Bihar to West Bengal.

**Shri T. B. Vittal Rao:** We want to know whether the deliberations are complete.

**Shri Datar:** The deliberations were completed after the Third Reading was over here, and, therefore, we shall present it tomorrow.

**Shri V. P. Nayar:** As to what is your decision, it has already come in the papers.

Mr. Deputy-Speaker: Let me put the motion to the House. Bengal and for matters connected therewith be further extended upto the 11th August, 1956."

The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the transfer of certain territories from Bihar to West

The motion was adopted.

6-37 p.m.

The Lok Sabha then adjourned till Eleven of the Clock on Saturday, the 11th August, 1956.